

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

C.P. (IB)/1195/(MB)/2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 24.04.2024

NAME OF THE PARTIES: **STATE BANK OF INDIA MR. THROUGH**
ASISH NARAYAN V/s RAJKUMAR
NANDLAL DHOOT

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Animesh Bisht, Advocate a/w Mr. Anush Mathkar, Advocate a/w Adv. Jeta Shree, Mr. Vihit Shah, Advocate i/b Cyril Amarchand mangaldas appeared for the Financial Creditor.
2. Mr. Sandeep Ladda, Advocate a/w Mr. Adnan Ansari, Advocate appeared for the Personal Guarantor.
3. Learned Counsel for the Financial Creditor tendered an envelope containing the demand notice in Form-B having been served in the last month. The endorsement on the envelope clearly demonstrates that the envelope could not be served by postal authorities for the reason "unclaimed". That unclaimed/returned envelope containing demand notice is produced before us.
4. At the request of Counsel for the Personal Guarantor, it is opened and found therein the demand notice in Form B. The Ld. Counsel for the personal guarantor didn't press his ground relating to non-service of demand notice.

5. Heard Counsel appearing for both sides and **Reserved for Order.**

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna